

PUBLIC NOTICE

It is hereby notified that under Rule 2 (iii) of Chapter XX of the High Court of Karnataka Rules 1959, records of disposed of cases from the year 2008 to 2015 (i.e., upto 31.12.2015), which could be preserved for a period of five years and kept in file 'C' pertaining to RFAs, RSAs, MFAs, MSAs, CPs, CRPs, RPs, RPFCS, HRRPs, ITAs, STAs, CMPs, COMP.As, CRL.As, CRL.Ps, CRL.RPs, CRL.CCCs, EPs, WPs, WAs, CCCs, WPHCs are ordered to be destroyed, vide order dated:29.05.2024 of Hon'ble the Chief Justice, High Court of Karnataka, Bengaluru. Now the records of such 'C' files in the above types of cases are presently kept in Record Room I & II of the High Court of Karnataka, Kalaburagi Bench, Kalaburagi.

Therefore, all the concerned Advocates, party-in-persons and litigant public, who have filed original/important documents in the finally decided cases pertaining to RFAs, RSAs, MFAs, MSAs, CPs, CRPs, RPs, RPFCS, HRRPs, ITAs, STAs, CMPs, COMP.As, CRL.As, CRL.Ps, CRL.RPs, CRL.CCCs, EPs, WPs, WAs, CCCs, WPHCs for the year from 2008 to 2015 (i.e., upto 31.12.2015) and are interested to take back any such documents, may apply under Rule 6 of Chapter XX of the High Court of Karnataka Rules 1959 for return of such original documents, within a period of(30) thirty days from the date of publication of this notice. If no such application is received, the records of such 'C' files shall liable to be destroyed and no claim of whatsoever nature will be entertained thereafter.

No further notice will be given in this regard.

By Order of Hon'ble the Chief Justice

Sd/-
Additional Registrar General
High Court of Karnataka,
Kalaburagi Bench, Kalaburagi.

Copies for information and needful action to:

1. The Additional Registrar General/Judicial, High Court of Karnataka, Bench at Kalaburagi with a request to display this Public Notice on the Notice Board and to circulate the same to the Advocates' Association.
2. The CPC (Computers), High Court of Karnataka Bengaluru with a request to web-host the Public Notice in the official website of High Court of Karnataka
3. The Principal District and Sessions Court, Kalaburagi with a request to display this public Notice on the notice board
4. The Chairperson on/Secretary Karnataka State Bar Council, Bengaluru
5. The President, High Court Advocates' Association & High Court Lady Advocates' Association, Bengaluru/Dharwad/Kalaburagi
6. Office Copy.